

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:539
ANSWERED ON:26.02.2016
Violation of Women and Child Rights
Ram Shri Janak

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state;

- (a) whether the Government has taken note of violation of women and child rights in the country;
- (b) if so, the number of such cases reported during each of the last three years and the current year, State/UT-wise;
- (c) the reasons for violation of rights and the action taken/being taken by the Government in such matters so far; and
- (d) the details of the laws/rules/guidelines prescribed for the setting up of mechanisms and effective implementation for protection of women and child rights and disposal of such cases of violations?

Answer

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI MANEKA SANJAY GANDHI)

(a) & (b): The National Commission for Women has reported that they have registered 16584, 22422, 32118 and 22292 cases of violation of women in 2012-13, 2013-14, 2014-15 and 2015-16 (till date). The State-wise number of cases reported during each of the last three years and the current year is at Annexure-I.

The National Commission for Protection of Child Rights (NCPCR) has reported that they have registered 3369 complaints of violation of child rights under the Commissions for Protection of Child Rights (CPCR) Act, 2005 during the last three years and the current year (2015-16). The State/UT-wise details is at Annexure-II.

NCPCR has also registered 1194 complaints related to violation of Child Rights under the Right of Children to Free and Compulsory Education Act, 2009 during the last three years and the current year (2015-16). The State/UT-wise details are given in Annexure-III.

(c): The reasons for violation of child rights include violations under the Right of Children to Free and Compulsory Education Act, 2009 and violation under the Protection of Children from Sexual Offences Act, 2012. Child rights violations are also related to displacement, violence, trafficking, etc. The actions taken by National Commission for Protection of Child Rights include conduct of summon hearings and giving directions to concerned officials, giving recommendations to State Governments, etc. The Government has also enacted several laws such as the Juvenile Justice (Care and Protection of Children) Act, 2015, the Protection of Children from Sexual Offences Act, 2012, the Prohibition of Child marriage Act, 2006 and is implementing schemes for the protection of children such as the Integrated Child Protection Scheme, etc.

The reasons for violation of women rights include: domestic violence, outraging the modesty of women, dowry harassment, property dispute, rape, etc. Action taken by the National Commission for Women includes forwarding the complaints: to the opposite party for their written submission by issuing letters/ notices; to the concerned authorities seeking action taken reports; and to other concerned authorities/other Commissions/State Women Commissions and if required, constituting Inquiry Committees under section 8 of the National Commission for Women Act, 1990. Other actions taken by the Government include enforcement and implementation of laws and programme for the protection of women such as Protection of Women from Domestic Violence Act, 2005, Dowry Prohibition Act, 1961, Sexual Harassment at Workplace (Prevention, Prohibition and Redressal) Act, 2013, One Stop Centres, Women Helpline, etc.

(d): The National Commission for Protection of Child Rights (NCPCR), set up in 2007 under the Commission for Protection of Child Rights Act, 2005, has the mandate to protect and promote the rights of children. NCPCR is also mandated to take suo moto cognizance of violation of child rights and examine factors that inhibit the enjoyment of rights of children.

The National Commission for Women set up in 1992, is the statutory body at the national level, to safeguard and promote the rights and interest of women. The Commission receives complaints and also takes suo moto cognizance in several cases to provide speedy justice.
